

ITEM NO.33

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Criminal) No.42/2018

LT COL KARAMVEER SINGH

Petitioner(s)

VERSUS

THE STATE OF JAMMU AND KASHMIR & ORS.

Respondent(s)

WITH W.P.(Crl.) No. 36/2018 (PIL-W)
(With appln.(s) for stay

Date : 05-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Ms. Aishwarya Bhati, AOR
Mr. Jaideep Singh, Adv.
Pt. Shailendra Sharma, Adv.
Mr. T. Gopal, Adv.
Ms. Ritu Apurva, Adv.
Mr. Vishwajeet Singh, Adv.

Dr. J. P. Dhanda, AOR
Ms. Raj Rani Dhanda, Adv.
Mr. Vineet Dhanda, Adv.
Mr. N.A. Usmani, Adv.
Mr. Gopichand, Adv.

For Respondent(s) Mr. K.K. Venugopal, A.G.
Mr. R. Balasubramanian, Adv.
Ms. Aarti Sharma, Adv.
Mr. M.K. Maroria, Adv.
Ms. Uttara Babbar, Adv.

Mr. Shekhar Naphade, Sr. Adv.
Mr. M. Shoeb Alam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let the matter be listed for final disposal on
24th April, 2018.

There shall be no investigation on the basis of the
F.I.R. lodged, till then.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Assistant Registrar